

that the Burhanpur Tapti Mill is being closed down by the management ;

(b) whether Government have taken any action to prevent its closure ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHODHARY RAM SEWAK) : (a) to (c). The mill has closed down recently. It has already been investigated under the Industries (Development and Regulation) Act. The report of the Investigation Committee is under examination.

Promotion of Ex French officials of Pondicherry

4960. SHRI N. SETHURAMAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the ex-French officials, with requisite qualifications and experience of Pondicherry, have been denied promotion to higher posts, while officials, recruited after defecto transfer including the staff of ex-Indian Consulate General in Pondicherry, have been promoted to higher posts, even though some of them do not possess the requisite qualifications ; and

(b) if so, what action is contemplated by Government to remedy such anomalies ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Pondicherry Government have intimated that no officials with requisite qualifications and experience have been denied promotion to higher posts solely due to the reason that they belong to the ex-French category. All promotions of officials whether they belonged to the ex-French category or to the ex-Indian Consulate General, or staff recruited after de facto merger, have been made only as per recommendations of the D. P. C./U. P. S. C.

(b) In view of (a), the question of remedying anomalies does not arise.

Pension fund contribution of Pondicherry ex-French Officials

* 4961. SHRI N. SETHURAMAN : Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that the contribution made by the Ex-French staff to the Local Pension Fund at the rate of 8 per cent of their pay has been taken over by the Government of Pondicherry instead of transferring the same of the Provident Fund, when they have opted for post-merger scales ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL AND RESEARCH (SHRI K. C. PANT) : Yes, Sir. Under the French Rules pensionary contributions were a pre-requisite for the grant of pension to the staff which were neither refundable to them nor transferable.

Progress of Kolegaon Project on river Sina

4962. SHRI SONAVANE : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the progress of the Kolegaon Project on the river Sina in Karmala Taluka of Sholapur District in Maharashtra State ; and

(b) what action Government are taking to provide irrigation to the scarcity district of Sholapur (Maharashtra) ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). The information is being obtained from the Government of Maharashtra.

Establishment of Raw Material Bank

4964. SHRI MANGALATHUMADAM : Will the Minister of FOREIGN TRADE be pleased to refer to the reply given to Untarred Question No. 2964 on the 2nd December, 1970 regarding the Raw Material Bank and state :

(a) the specific steps under way or under

consideration of his Ministry and the Plann-Commission to utilise the raw material wealth of country for the needy industries ; and

(b) whether any raw materials are being exported to other countries at the cost of our indigenous industries ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK) : (a) The materials available are being fully utilised for the industrial production in the country.

(b) No, Sir. Export is allowed after meeting fully the requirements of the indigenous industries.

केंद्रीय सांख्यिकीय संगठन में सीनियर इन्वेस्टीगेटरों की नियुक्ति

4965. श्री मोल्लू प्रसाद : क्या प्रधान मंत्री चतुर्थ ग्रेड सेवा में पदोन्नति के लिए अनुसंधाताओं की पात्रता के सम्बन्ध में 28 अगस्त, 1970 के अतारंकित प्रश्न संख्या 4340 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) नियुक्ति के उस मामले में, जहां न तो संघ लोक सेवा आयोग के विज्ञापन में और न ही आयोग द्वारा चुने गये अभ्यर्थियों के नियुक्ति पत्रों में 'तदर्थ नियुक्ति' शब्दों का प्रयोग नहीं किया जाता, क्या वह नियुक्ति 'नियमित नियुक्ति' समझी जाती है;

(ख) यदि नहीं, तो क्या नियमित नियुक्ति की परिभाषा तथा उससे सम्बन्धित आदेशों की प्रतिलिपि को सदन के सभा पटल पर रखा जायेगा ; और

(ग) 1962, में केन्द्रीय सांख्यिकी संगठन के अनुसूचित जाति के तीन सीनियर इन्वेस्टीगैटर्स की नियुक्तियों को तदर्थ नियुक्तियां समझे जाने और इसी आधार पर उन्हें भारतीय सांख्यिकी सेवा श्रेणी -IV की पदोन्नति चयन

सूची में शामिल किये जाने के लिए अयोग्य घोषित करन के क्या कारण हैं और विशेषकर उस स्थिति में जब कि 1962 में उनकी नियुक्ति के समय तथ्यांकित संगठन में 5 आरक्षित स्थायी पर खाली पड़े थे ?

प्रधान मंत्री, अणु शक्तिमंत्री, गृहकार्य मंत्री तथा योजनामंत्री (श्रीमती इंदिरागांधी) : (क) इस बात पर संघ लोक सेवा आयोग के परामर्श से जांच की जा रही है कि 1962 में संघ लोकसेवा आयोग के जरिये भर्ती किए गए वरिष्ठ अन्वेषकों की नियुक्ति और नियुक्ति आदेशों में तदर्थ नियुक्ति शब्दों का उल्लेख नहीं किया गया था, यह समझा जा सकता है कि उनकी नियुक्ति स्थाई रूप में की गई है।

(ख) प्रश्न ही नहीं उठता।

(ग) 1962 में संघ लोक सेवा आयोग के द्वारा वरिष्ठ अन्वेषकों के केवल अस्थायी पद ही विज्ञापित किये गये थे और उसके अधीन अनुसूचित जाति के उम्मीदवारों समेत भर्ती किए गए सभी व्यक्ति केवल अस्थायी पदों पर की नियुक्त किए गए थे। यह प्रश्न इस समय विचाराधीन है कि क्या अनुसूचित जाति के उम्मीदवारों को जो कि अस्थायी पदों पर नियुक्ति किए गए थे ऐसे आरक्षित स्थायी पदों पर स्थाई रूप से नियुक्ति किया जा सकता है, जिन पदों पर 1962 में स्थायी नियुक्तियां नहीं की जा सकी थीं।

भारतीय सांख्यिकीय संगठन में अनुसूचित जातियों के सीनियर इन्वेस्टीगेटरों के स्थायीकरण तथा पदोन्नति सम्बंधी अनिर्णित मामले

4966. श्री मोल्लू प्रसाद : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके नियंत्रणाधीन कार्यालयों में